

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 161/2024/EZ



In The Matter of:-

Jagriti Bhattacharyya

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)

**AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 06, THE DISTRICT
MAGISTRATE & COLLECTOR NORTH (24) PARGANAS. /CHAIRMAN,**

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Filed by:

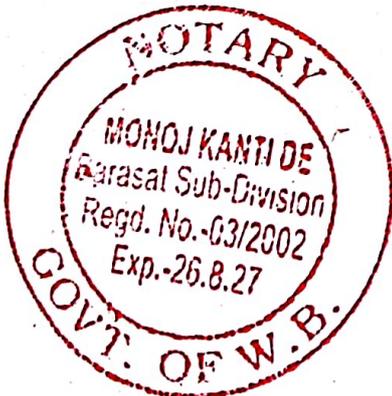
Sibojyoti Chakrabarti
Mr. SIBOJYOTI CHAKRABARTI,

Advocate,

State of West Bengal

(M): 9007035534

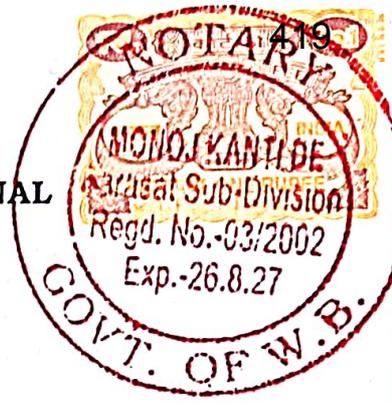
Email: subho.advocate@gmail.com



24 MAR 2026

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- Versus-

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Sl. No. 3380

BEFORE THE NOTARY PUBLIC
24 PARGANAS (NORTH)

...Respondent(s)

AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 06, THE DISTRICT
MAGISTRATE & COLLECTOR NORTH (24) PARGANAS. /CHAIRMAN,

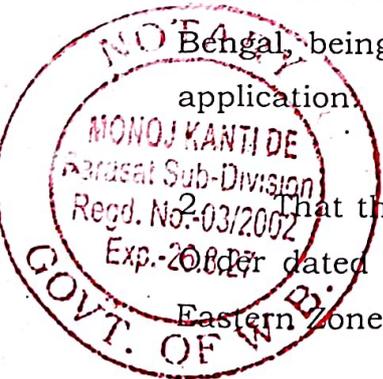
DLA, NORTH 24 PGS (SWID)

I, Smt. Shilpa Gourisaria, D/o Parmanand Gourisaria, aged about 42 years, by faith- Hindu, by occupation- Government Service, now posted as District Magistrate and Collector, North-24 Parganas having office at Barasat, North (24) Parganas, West Bengal, do hereby solemnly affirm and declare as follows: -

24 MAR 2026

1. That I am presently posted as the District Magistrate and Collector, North-24 Parganas having office at Barasat, North (24) Parganas, West Bengal, and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit for and on behalf of the District Magistrate & Collector North (24) Parganas, West Bengal, being the respondent number 06 herein, in the instant original application.

That this Affidavit is filed in compliance and obedience to the Solemn Order dated 25.02.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.



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3. That at the commencement it is stated that as per the provisions of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 the provisions of the said Act is primarily controlled and managed by the State Water Investigation Directorate, Water Investigation and Development department, Government of West Bengal.

4. The instant original application relates closely to the provisions of the above referred Act and provisions thereto.

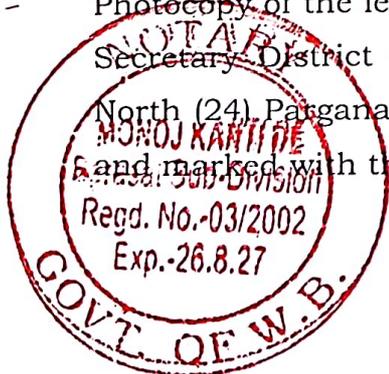
5. That it is also submitted that as per the provisions of section 4 of the West Bengal Ground Water Resources (Management, Control & Regulation) Act, 2005 the District Magistrate, North (24) Parganas is the Chairman of the North (24) Parganas District Level Authority and the actions and decisions taken by the SWID are informed and taken in concurrence with the office of the District Magistrate & Collector, North (24) Parganas.

6. That it is also submitted in this regard that since the District Magistrate & Collector is the Chairman of the District Level Authority hence this deponent adopts the affidavits filed and also to be filed by and on behalf of the SWID.

7. That in this context it is stated that vide letter dated 24.03.2026 the Geologist & Member Secretary District Level Ground Water Resources Development Authority, North (24) Parganas (DLGWRDA) had informed the Director, SWID regarding the latest status in connection with the instant original application, with a copy to the District Magistrate & Collector, North (24) Parganas.

Photocopy of the letter dated 24.03.2026 written by the Geologist & Member Secretary District Level Ground Water Resources Development Authority, North (24) Parganas (DLGWRDA) to the Director, SWID is annexed herewith and marked with the letter 'A'.

24 MAR 2026



8. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

9. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 3, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

Sibojyoti Chakrabarti
Advocate 24.03.2026
State of West Bengal

Smitpa Choudhury
Deponent

District Magistrate & Collector
North 24-Parganas



24 MAR 2026

Solemnly Affirmed Before me
on. 24th Day March 2026
Duty Identified by.....
Advocate..... *S. Chakrabarti*

Monoj Kanti De
MONOJ KANTI DE
Notary (W.B.)
Barasat Sub-Division, North 24 Pgs.
Reg. No.: 03/2002

24 MAR 2026

CHECKED BY

[Signature]
NOTARY CLERK

24 MAR 2026

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Verification

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the 24th day of March, 2026.

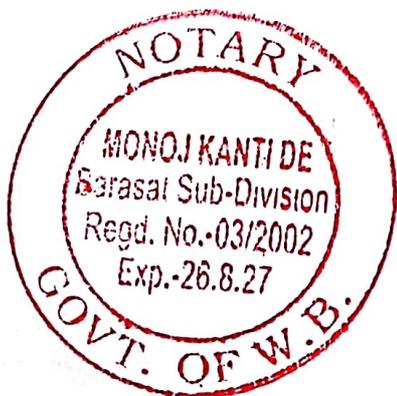
Identified by me

Sibojyoti Chakrobarti
Advocate 24.03.2026
State of West Bengal

Snilpa Choudhary

Deponent

District Magistrate & Collector
North 24-Parganas



24 MAR 2026

Government of West Bengal
Office of the Geologist, Geological Sub. Division-III/D
State Water Investigation Directorate
Water Resources Investigation Development Department
2nd Floor, Jalaswampad Bhawan
Barasat, North 24 Parganas
E-mail. geoloswidnorth24pgs@gmail.com

Memo: 78

Date: 24.03.2026

To
The Director
State Water Investigation Directorate
3rd floor Nirman Bhawan
Salt lake City, Kolkata-700091

Sub : CASE OA 161/EZ/2024 BETWEEN SMT. JAGRITI BHATTACHARYA VS STATE OF WEST BENGAL
Ref: Your mail dated: 23.03.2026

Sir,

In reference to the above subject it is to be stated that at present it is to be mentioned that the residential project had 5 groundwater abstraction structures out of which 1 was non-operational. Out of 4 operational structures 2 had permits in the name of Oriental Sales Agency who had been the developer of the said project.

The other 2 ground water abstraction structure did not have any permits.

The unauthorized tubewells were duly dismantled as per provision of the law.

Meanwhile due to scarcity of water the Association of the said project applied for 5 nos of permission of the ground water abstraction structure in Form 1.

The details are BID/A- 126, SL NO - 013, 016, 017, Date: 27/09/24 and BID/A- 126, SL NO - 014, 015 Date: 30.10.24

The applications with all necessary documents were placed in 66th DLA, dated 21.12.2024

It was resolved that 4 were approved consisting of 2 name change with a revision of HP discharge and one number is rejected.

An instruction was given for operating the tube wells in staggering basis so that only one tube well can be operational in one time. It was also resolved that the permit will be issued after the disposal of the ongoing NGT case.

The minutes of the meeting is also attached.

Thanking you

Chinnoyi Roy

Geologist & Member-Secretary
DLGWRDA, North 24 Parganas

Memo No: 78/1(3)

Date: 24.03.2026

Copy forwarded for necessary information please to

- 1) District Magistrate, North 24 Parganas
- 2) Superintending Geologist; Member Secretary SLA, Bikash Bhawan.
- 3) Senior Geologist, Div III, Berhampore.

Chinnoyi Roy

Geologist & Member-Secretary
DLGWRDA, North 24 Parganas

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RESPONDENT NUMBER 06, THE
DISTRICT MAGISTRATE &
COLLECTOR NORTH (24)
PARGANAS,
DLA, NORTH 24 PGS (SWID)



24 MAR 2026

Filed by:

Mr. SIBOJYOTI CHAKRABARTI,
Advocate,
State of West Bengal

(M): 9007035534
Email: subho.advocate@gmail.com